

MR. SPEAKER: I can only go by the rules. They are listening what you are demanding. I have already written to them. That is what I can do. I cannot order them; it is the House which can order them...

(Interruptions)*

11.58 hrs.

[English]

PAPERS LAID ON THE TABLE

Audit Report on the Accounts of the All Yavar Jung National Institute for the Hearing Handicapped, Bombay for 1986-87

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): I beg to lay on the Table a copy of the Audit Report (Hindi and English versions) on the Accounts** of the Ali Yavar Jung National Institute for the Hearing handicapped, Bombay, for the year 1986-1987. [Placed in Library. See No. LT-7867/89]

Annual Report and Annual Accounts of and Review on Air India, Bombay, for 1987-88 and a statement re delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Air India, Bombay, for the year 1987-88 under sub-section (2) of section 37 of the Air Corporation Act, 1953.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Air India,

Bombay, for the year 1987-88 together with Audit Report thereon, under sub-section (4) of section 15 of the Air Corporation Act, 1953.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Air India, Bombay, for the year 1987-88.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-7868/87]

Notification under Armed Forces (Emergency Duties) Act

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI CHINTAMANI PANIGRAHI): I beg to lay on the Table a copy of Notification No. S.R.O. 12-E (Hindi and English versions) published in Gazette of India dated the 12th April, 1989 declaring every service in ports specified in the table given in Notification to be a service of vital importance to the community, issued under section 2 of the Armed Forces (Emergency duties) Act, 1947 [Placed in Library. See No. LT-7869/889]

Notification under General Insurance Business (Notification) Act

SHRI CHINTAMANI PANIGRAHI: Sir, on behalf of Shri Eduardo Faleiro, I beg to lay on the Table: a copy of the General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1989 (Hindi and English versions) published in Notification No. S.O. 180 (E) in Gazette of India dated the 10th March, 1989 under sub-section (5) of section 17A of the General Insurance Busi-

*Not recorded.

**Annual Report and Accounts were laid on the table on 24-2- 988.

ness (Nationalisation) Act, 1972. [Placed in Library. See No. LT-7870/89]

Notifications under Central Reserve Police Force Act, under Administrative Tribunal Act, under All India Services Act, and Annual Report etc. of and statement re Review on Central Civil/ Cultural and Sports Board, New Delhi for 1987-88 and a Statement re delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 18 of the Central Reserve Police force Act, 1949:-
 - (i) The Indo-Tibetan Border Police (Animal Transport) Cadre Recruitment Rules, 1987 published in Notification No. G.S.R. 639 in Gazette of India dated the 22nd August, 1987.
 - (ii) The Indo-Tibetan Border Police (Sub-Inspector Laboratory Technician) Recruitment Rules, 1987 published in Notification No. G.S.R. 900 in Gazette of India dated the 5th December, 1987.
 - (iii) The Indo-Tibetan Board Police (Company Commander Engineer) Recruitment (Amendment) Rules, 1988 published in Notification No. G.S.R. 502 in Gazette of India dated the 25th June, 1988.
 - (iv) The Central Reserve Police Force (Medical Officers

Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 917 in Gazette of India dated the 26th November, 1988. [Placed in Library. See No. LT-7871/89]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:-
 - (i) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 1989 published in Notification No. G.S.R. 417 (E) in Gazette of India dated the 31st March, 1989.
 - (ii) The Central Administrative Tribunal Stenographers Service (Group 'B' and 'C' Posts) Recruitment Rules, 1989 published in Notification No. G.S.R. 455 (E) in Gazette of India dated the 20th April, 1989. [Placed in Library. See No. LT-7872/89]
- (3) A copy of the All India Services (Leave) Amendment Rules, 1989 (Hindi and English versions) published in Notification No. G.S.R. 397 (E), in Gazette of India dated the 29th March, 1989, under sub-section (2) of section 3 of the All India services Act, 1951. [Placed in Library. See No. LT-7873/89]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1987-

88 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Civil Cultural and Sports Board, New Delhi, for the year 1987-88.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-7874/89]

—————
(Interruptions)

[English]

SHRI BASUDEB ACHARIA (Bankura): Sir, a serious situation is prevailing in Tripura... (Interruptions)

[Translation]

MR. SPEAKER: It is a state subject. What can I do in this matter?

[English]

What can I do?...

(Interruptions)

MR. SPEAKER: It is a State Assembly matter. So again you are trying to infringe upon the States' rights. When your State comes, again you will cry...

(Interruptions)

MR. SPEAKER: You are going beyond all reasonable limits.

[Translation]

Buta Singh ji, they want you to pass a law so that all State Governments functions

can be taken over by you.

[English]

All the State Government functions you take over. What can I do?...

(Interruptions)

12.00 hrs.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): If it is a direction from the Chair and if it is in the national interest, I offer my services. (Interruptions)

MR. SPEAKER: The State Assembly is there, Mr. Amal Datta. I cannot do it.

(Interruptions)

MR. SPEAKER: Nothing can be done here. It cannot be done like that.

Matter Under Rule 377 Shri Mishra

Shri Shantaram Naik.

(Interruptions)

SHRISHANTARAM NAIK: Mr. Speaker, Sir, under rule 377... (Interruptions)

MR. SPEAKER: You come here.

[Translation]

This is how the Parliament will be run. You will run the Parliament. If you want to do it your way, you are welcome. I cannot run Parliament like it.

[English]

SHRI AMAL DATTA: You must allow us to raise the matter and direct the Home Minister to make a statement.

MR. SPEAKER: How can I contravene the rules? Look here. How can I infringe on the State's rights? How can I do it? Tomorrow...

row you will also be in the dock.

(Interruptions)

MR. SPEAKER: Nothing will go on record, except that of Mr. Naik.

*(Interruptions)**

12.02 hrs.

[*English*]

MATTER UNDER RULE 377

- (i) **Demand for re-construction of the collapsed Mandvi Bridge and looking into technical viability of the Juari Bridge on National Highway No. 17**

SHRI SHANTARAM NAIK (Panaji): Sir, after the collapse of Mandavi bridge, no doubt, the work with respect to the reconstruction of the old bridge as also construction of new bridge has started but, unfortunately no one seems to be interested in avoiding bureaucratic delays. As a result reconstruction work as also new bridge construction work is unduly delayed. *(Interruptions)*

Over and above now it is reported in the Press that the Zuari bridge, on National Highway 17, the construction quality of which no one had ever questioned in the past, is technically defective, and that, these defects may lead to the collapse of Zuari Bridge, the Mandavi way.

Will the Minister for surface Transport take up the matter on war-footings. *(Interruptions)*

MR. SPEAKER: You give me notice, I will find out.

*(Interruptions)**

SHRI V. KISHORE CHANDRA S. DEO (Parvathipuram): Sir, I had given a notice of breach of privilege against the Editor, the *Indian Express* because he is persistently denigrating Parliament.. *(Interruptions)*

MR. SPEAKER: Order, Order.

SHRI V. KISHORE CHANDRA S. DEO: He should not go scot-free.

MR. SPEAKER: I have handed it over to the Deputy-Speaker. He will take care of it.

[*Translation*]

(Interruptions)

MR. SPEAKER: You give it in writing, there is no point in shouting Mr. Reddi.

[*English*]

(Interruptions)

MR. SPEAKER: Nothing goes on record.

*(Interruptions)**

MR. SPEAKER: There are certain rules and under those rules, you have to give a notice.

*(Interruptions)**

MR. SPEAKER: It is not like this. He has to give notice.

*(Interruptions)**

MR. SPEAKER: Nothing goes on record.

Shri R.P. Palika
(Interruptions)

MR. SPEAKER: There is a rule under which you can bring. You know all about this and you can give notice.

*(Interruptions)**

*Not recorded.